

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 76177 of 2019

Arising out of Order-in-Appeal No.17-18/Kol-North/Kol/19 dated 31.01.2019 passed by Commissioner of CGST & Central Excise, Appeal-I, Kolkata.

M/s. Texmaco Rail & Engineering Limited
(Agarpara Works, Belgharia, Kolkata-700056)

Appellant (s)

VERSUS

**Commr. of CGST & Central Excise, Kolkata North
Commissionerate**
(180, Santipally, Rajdanga Main Road, Kolkata-700107)

Respondent (s)

APPEARANCE :

Ms. Astha Agarwal, CA for the Appellant

Mr. Joydip Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO...75096/2023

Date of Hearing : 22 February 2023
Date of Decision : 22 February 2023

ORDER

The Appellant has submitted a copy of SVLDRS-1 & SVLDRS-4 Certificate towards discharge of their liability.

2. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

(R. Muralidhar)
Member (Judicial)

Pooja